

17.8.90

SPM & ND

Mr.Sivan Pillai
Mrs. Sumati Dandapani

(Order Hon'ble VC)

Heard the learned counsel for both the parties.

The learned counsel for the applicant wishes to withdraw this application along with the M.P. with liberty to submit a fresh application in accordance with law.

The learned counsel for the respondents has no objection. Accordingly this application along with the M.P. is allowed to withdraw.

N.Dharmadan
(N.Dharmadan)

Judicial Member

S.P.Mukerji
(S.P.Mukerji)

Vice Chairman

17.8.90

Order communicated
on 22-8-90.
File closed on
29-8-90

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